

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4372  
ANSWERED ON:03.05.2012  
COURT MANAGERS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Government is contemplating to appoint the Court Managers with a view to ensure early settlement of cases;
- (b) if so, the details thereof; and
- (c) the extent to which the appointment of Court Managers would benefit the common man and reduce the heavy backlog of pending cases in various courts?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) : Yes, Madam; an amount of Rs.5000 crores has been allocated on the recommendation of Thirteenth Finance Commission for five years from 2010-11 to 2014-15 for various initiatives to improve justice delivery system. Out of this, an amount of Rs.300 crores has been allocated for employment of professionally qualified Court Managers to assist the judges with a view to enhancing efficiency of court management, and resultant improvement in case disposal. The Court Managers will support the judges in performing administrative duties, thereby enabling the judges to devote more time to judicial functions. The post of Court Manager is proposed to be created in each judicial district to assist the Principal District and Sessions judges. Two posts of Court Manager are proposed to be created for each High Court, and one for each Bench of the High Court. In case the High Court is of the opinion that one Court Manager would be sufficient for more than one district, High Level Monitoring Committee of the State can take a decision accordingly. An amount of Rs.80.54 crores has already been released to States for this purpose.